

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN BENCH, CHENNAI.**

Original Application No. 159 of 2021

IN THE MATTER OF

Kankana Das
Kolkata

.... Applicant

Vs.

Union of India
Through its Secretary, MoEF&CC and others

... Respondents

INDEX

S.No	Description	Page No
1	Independent Report filed on behalf of the Respondent - Tamil Nadu Pollution Control Board	01-11
2	Annexure	13-69

Advocate for the Respondent: TNPCB
Tr. S. Sai Sathya Jith,
Advocate, Chennai

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN BENCH, CHENNAI.**

Original Application No. 159 of 2021

IN THE MATTER OF

Kankana Das

Kolkata

.... Applicant

Vs.

Union of India

Through Secretary, MoEF&CC and others

...Respondents

**INDEPENDENT REPORT FILED ON BEHALF OF THE RESPONDENT -
TAMIL NADU POLLUTION CONTROL BOARD.**

I, V. Thiagarajan, Son of H. Vaitheeswaran, Hindu, aged about 58 years, having my office at No.76, Mount Salai, Guindy, Chennai - 32, do hereby solemnly affirm and sincerely state as follows:-

1. I am the Deputy Director (Lab), Tamil Nadu Pollution Control Board, and I am filing this affidavit on behalf of the nodal agency namely, TNPC Board as such I am well acquainted with the facts and circumstances of the case from the records available and I am competent to swear this affidavit.

2. It is respectfully submitted that, the Hon'ble National Green Tribunal, Southern Bench, Chennai has passed order dated 29.7.2021 stated inter alia as follows:

"The Central Pollution Control Board and State Pollution Control Boards of Tamil Nadu, Karnataka and Telangana and the respective State Governments

DEPUTY DIRECTOR (LABS)
Tamilnadu Pollution Control Board,
76, Mount Salai, Guindy,
Chennai-600 032.

V. Thiagarajan
7/10/21
DEPUTY DIRECTOR (LABS)
Tamilnadu Pollution Control Board,
76, Mount Salai, Guindy,
Chennai-600 032.

through their Environment Secretary are directed to file independent statements and reports regarding the action taken by them for preparing the State Action Plan as envisaged by in National Clean Air Programme (NCAP) plan Programme and what is the stage of implementation and how it is being effectively monitored and implemented by the respective regulators and if there is any gap what is the action taken by the respective State Governments for filling the gap and fully implement the scheme within the respective States.”

3. It is humbly submitted that, the Central Pollution Control Board has informed that, further it has been observed through scientific studies that most of the cities get pollutants (Upto 30%) from outside geographical and administrative boundary of local authority. The NCAP program is being undertaken jointly with primarily ULBs and therefore a comprehensive plan is required for achieving the objective.

4. It is respectfully submitted that, State action plan with monitorable, measurable system so that the policy intervention, activities prioritization shall be known and short, medium and long term activities based on their dependency and complementation can be decided.

5. It is respectfully submitted that, the Central pollution Control Board (CPCB) has identified a list of 102 non-attainment cities and Thoothukudi in Tamil Nadu is one of the non-attainment city (NACs) that have been identified based on the parameter PM_{10} which exceed the annual NAAQs standard of $60\mu\text{g}/\text{m}^3$. The Hon'ble NGT issued the directions dated 8.10.2018 in O.A. No. 681 of 2018 to prepare and finalize action plan for the Non attainment city, Thoothukudi. It is further informed that, the major source of air pollution at Thoothukudi city, the non-attainment city with

respect to PM10 parameter are road dust, vehicular emission, construction activities, industrial emission etc. TNPCB has prepared and submitted the city specific action plan of Thoothukudi to CPCB on 29.04.2019 according to the instruction of CPCB and same was approved by CPCB on 16.05.2019

6. It is respectfully submitted that the Government of Tamil Nadu, Environment and Forests Department (EC2) vide GO (D) No. 20 dated 10.01.2019 constituted the Air Quality Monitoring Committee (AQMC) under the Chairmanship of the Principle Secretary to the Government, Environment and Forests Department with the following members for the preparation and implementation plan for improving air quality of Thoothukudi (Annexure I).

7. It is respectfully submitted that, CPCB has identified Trichy and Madurai as non attainment cities in the year 2019, and 2020 respectively based on the data during the period 2014-2018 and 2015-2019 respectively. In this regard, as per the direction of Hon'ble NGT 681 of 2018, to improve the air quality in the Trichy and Madurai city, Tamil Nadu Pollution control Board has prepared a draft action plan for the abatement of air pollution in Trichy city.

8. Meanwhile, the Central Pollution Control Board has informed that the Fifteenth Finance Commission (FC-XV) 2020-21 allocated a fund of Rs 4400 Crores as grant-in-aid on population basis to the urban local bodies of 42 Million- Plus urban cities to augment actions for air quality improvement for a period of 5 years commencing from 1.4.2020 and

DEPUTY DIRECTOR (LABS)
Tamilnadu Pollution Control Board
76, Mount Salai, Guindy,
Chennai-600 032

V. Thyagarajan
7/10/21
DEPUTY DIRECTOR (LABS)
Tamilnadu Pollution Control Board,
76, Mount Salai, Guindy,
Chennai-600 032.

sanctioned a sum of Rs. 233 Crore over a period of 5 years for focused action to reduce air pollution cities in Tamil Nadu which includes Rs. 31, Rs. 21 Cr, for NACs/ Million plus cities Madurai and Trichy respectively and Rs. 181 Cr for Million plus city - Chennai for the abatement of air pollution. In this regard, CPCB has requested TNPCB to prepare city action plan and submit the same in one month. In connection to this, TNPCB in coordination with various line departments has consolidated the city action plan for the air quality improvement and submitted the city action plan of Chennai, Trichy and Madurai on 22.03.2021. After reviewing the final action plan by three member committee for further improvements in the plans, CPCB has issued a letter on 23.03.2021 with conditional approval for revising the action plan according to the general observations made **(Annexure II)**.

9. It is respectfully submitted that, revised city action plans have been prepared by Tamil Nadu Pollution Control Board incorporating the suggestions made by three member committee with respect to PM₁₀ pollution for Chennai U A, Trichy U.A, Madurai U A and the same is under circulation for AQMC members of the following departments

- i. Director of Environment
- ii. Transport Department
- iii. Industries Department
- iv. Agriculture Department
- v. Commissionerate of Municipal Administration
- vi. Principal Secretary, E, CC &F, Government of Tamil Nadu.


DEPUTY DIRECTOR (LABS)
Tamilnadu Pollution Control Board,
76, Mount Salai, Guindy,
Chennai-600 032.

10. It is respectfully submitted that the following actions were taken for the mitigation of air pollution in the state of Tamil Nadu:

- i. TNPCB has issued notification No TNPCB/Labs/DD(L)/02151/2019 dated 01.06.2020 on retrofitting of Emission Control Devices/Equipment in DG sets with capacity of 125KVA and above in the state of Tamil Nadu as per the NGT order 681/2018 dated 06.08.2019. The date of Compliance has extended till 31.03.2021 the date of order issued. (Annexure-III)
- ii. A MoU between TNPCB and M/s. XD Corporation SA, Switzerland is signed for the preparation detailed project report for establishing a Real Time Air Pollution forecasting by Dynamic Air Quality Control Solution (DACs) software model in the state of Tamil Nadu (Annexure-IV)
- iii. In the non-attainment city of Thoothukudi, action has been initiated to increase the green cover by planting 2900 tree sapling to reduce the air pollution (Annexure-V).
- iv. To reduce the level of PM_{2.5} Pollutant, action on reduction of sulfur content in diesel and petrol to 0.05% and lower level has been implemented and the reduction in benzene content to 1% in petrol also has also been implemented in the state Tamil Nadu (Annexure-VI).
- v. The Government of Tamil Nadu have issued orders on the implementation of Tamil Nadu electric vehicle policy 2019. The

DEPUTY DIRECTOR (LABS)
Tamilnadu Pollution Control Board,
76, Mount Salai, Guindy,
Chennai-600 032.

V. Thiradurai
DEPUTY DIRECTOR (LABS)
Tamilnadu Pollution Control Board,
76, Mount Salai, Guindy,
Chennai-600 032.

Govt of Tamil Nadu have further issued order that Industrial department as a nodal department for the implementation of all manufacturing related incentives under Tamil Nadu Electric Vehicle, policy 2019. The energy department shall be the nodal department for ensuring that public and private charging stations are provided with all necessary facilitations and incentives. The Transport Department will be the nodal department for issuing guidelines to achieve the other objectives of this policy (**Annexure-VII**).

11. It is respectfully submitted that, for monitoring the ambient air quality in major cities and towns of Tamil Nadu, TNPCB conducts ambient air quality survey at 28 locations under National Air Quality Monitoring Programme (NAMP) under 50:50 funding by CPCB and TNPCB by installing air pollution monitoring equipments. TNPCB has also established additional 24 NAMP stations in the state of Tamil Nadu. The locations are given below.

S. No	City/Town	No of Sample locations	Monitoring parameter and time duration
1	Chennai	8	PM ₁₀ , PM _{2.5} , SO ₂ , NO ₂ 24 hours on alternate days in a week.
2	Coimbatore	3	
3	Madurai	3	
4	Salem	1	
5	Tiruchirappalli	5	
6	Thoothukudi	3	
7	Mettur	2	
8	Cuddalore	3	

V. Thiruganesh
DEPUTY DIRECTOR (LABS)
Tamilnadu Pollution Control Board,
76, Mount Salai, Guindy,
Chennai-600 032.

9	Sivagangai	3	
10	Theni	3	
11	Nagercoil	3	
12	Thiruvaruar	3	
13	Villupuram	3	
14	Perambalur	3	
15	Dharmapuri	3	
16	Thiruvannamalai*	3	
* Under establishment			

12. It is respectfully submitted that the results of the NAMP Stations are uploaded in EAQDS portal of CPCB. The annual average of Air pollutants Sulfur di oxide (SO₂), Nitrogen di oxide (NO₂), Particulate Matter less than 10 micron size) PM₁₀, Particulate Matter less than 2.5 micron size (PM_{2.5}) during the period April 2016 to March 2021 is given as **annexure VIII**.

13. It is respectfully submitted that, according to the Air (P&CP) Act 1981, entire State of Tamil Nadu has been declared as air pollution control area by the State Government. The objective of air quality monitoring is to provide information on the quality of breathing air to the regulatory bodies and public to take preventive and corrective measures and awareness. Also based on the reports to be generated it is possible to take initiatives for implementation of recommended action plans for abatement of air pollution to maintain the air quality. Government of India has recently launched Air Quality Index (AQI) for which the air quality data of all the areas are required with at least seven to eight of the notified parameters. In

DEPUTY DIRECTOR (LABS)
Tamilnadu Pollution Control Board,
76, Mount Salai, Guindy,
Chennai-600 032

V. Thaddeus
DEPUTY DIRECTOR (LABS)
Tamilnadu Pollution Control Board,
76, Mount Salai, Guindy,
Chennai-600 032.

view of the above, it is mandatory to strengthen air quality network in all urban, sub urban and industrial area in the State of Tamil Nadu TNPCB.

14. It is humbly submitted that, In addition to the manual air quality monitoring, the TNPCB has installed nine automatic Continuous Ambient Air Quality Monitoring (CAAQM) stations in the state. These stations are functioning from the year 2016. The sampling locations were selected based on the expected pollution load at that area. These stations monitor Sulfur dioxide (SO₂), Nitrogen dioxide (NO₂), Ammonia (NH₃), Ozone (O₃), Carbon monoxide (CO), Benzene, Toluene, Ethyl benzene, Xylene (BTEX), Particulate matter size less than 10 micron (PM₁₀) Particulate matter size less than 2.5 micron (PM_{2.5}) and wind parameters. TNPCB has commissioned 25 numbers of Stationary Real Time Continuous Ambient Air Quality Monitoring Stations (CAAQMS) in the month of December 2020 (Annexure IX) at a total cost of 40 crores with the participation of educational institutions and industries.

15. It is respectfully submitted that, Ministry of Environment Forest and Climate Change (MoEF&CC) has informed that CPCB may pursue with all the States to highlight the necessity of State Action Plan and extend necessary guidance and support in its formulation. The State Action Plan shall have following essential attributes.

- Required Policy interventions
- Regional air shed approach
- State policies for actions requisite for improvement of air quality

V. Thaduvayal
DEPUTY DIRECTOR (LABS)
Tamilnadu Pollution Control Board,
76, Mount Salai, Guindy,
Chennai-600 032.

- Regulations or amendments in existing regulations for strict enforcement of the actions
- Schemes and incentive programmes for various sectors pertaining to the activities for air quality improvement
- State level initiatives for dust control, waste management, improvement in public transport, augment green transport, use of cleaner fuels, infrastructure development, etc.
- Mechanism for smooth and seamless flow of information, tie funds and inter-departmental co-ordination.
- Timeline, department and fund sources for each of the activities identified in State Action Plan
- Activities which needs to be discussed and get implemented by neighbouring state in the same air shed
- Co-ordination committee composition for co-ordination and abatement of causes for air pollution, at intra and inter district /city or State level. Fund provision for implementation of the identified activities and share of each stakeholder (Department/District authority/ULBs and neighbouring States/ Districts/cities).

16. It is respectfully submitted that the above details are available with the various line departments and in this regard, the following line department are already requested to provide the inputs in the template provided by CPCB for the preparation of guidelines for State Action Plan and the details are awaited (**Annexure-X**).

DEPUTY DIRECTOR (LABS)
Tamilnadu Pollution Control Board
76, Mount Salai, Guindy,
Chennai-600 032

V. Thangaraj
7/12/21
DEPUTY DIRECTOR (LABS)
Tamilnadu Pollution Control Board,
76, Mount Salai, Guindy,
Chennai-600 032.

1. Commissioner of Municipal Administration (CMA)
2. Transport Department
3. Agriculture Department
4. Chennai Metropolitan Development Authority (CMDA)
5. Department of Civil Supplies
6. State Level Coordinators of Oil Companies
7. Department of Highway
8. Department of Environment
9. Tamil Nadu Generation and Distribution Corporation Limited (TANGEDCO)
10. Department of Industries
11. Directorate of Town and Country Planning

17. In this regard, it is respectfully submitted that the Central Pollution Control Board has circulated the template for the State Action Plan (SAP) through e-mail on 14.8.2021 and requested to provide inputs/comments on "Template for State Action Plan "as prepared by Ministry of Environment Forests & Climate Change. The template for the preparation of guidelines on State Action Plan is given in (Annexure-XI)

18. It is respectfully submitted that after obtaining the guidelines for the preparation of State Action Plan from CPCB, TNPCB may engage a consultant to prepare the state Action plan for further submission to CPCB.

Under the above circumstances, it is humbly prayed that this Hon'ble National Green Tribunal (NGT) may pleased to pass such further and / or


DEPUTY DIRECTOR (LABS)
Tamilnadu Pollution Control Board,
76, Mount Salai, Guindy,
Chennai-600 032.

other orders as it deems fit and proper facts and circumstances of this case and thus render justice.

V. Thiagarajan
DEPUTY DIRECTOR (LABS)
Tamilnadu Pollution Control Board,
76, Mount Salai, Guindy,
Chennai-600 032.

BEFORE ME

VERIFICATION

I, V. Thiagarajan, Son of H. Vaitheeswaran, working as Deputy Director (Lab), Tamil Nadu Pollution Control Board, Chennai - 600032, do hereby submit that the contents of the above report are true to the best of my knowledge through records.

Verified at Chennai on this day of 17th October - 2021

V. Thiagarajan
DEPUTY DIRECTOR (LABS)
Tamilnadu Pollution Control Board,
76, Mount Salai, Guindy,
Chennai-600 032.

**ABSTRACT**

Environment - Constitution of Air Quality Monitoring Committee (AQMC) for preparation and implementation of action plan for improving the ambient air quality in non-attained city (Thoothukudi) as per the orders of Hon'ble National Green Tribunal in O.A.No.681/2018, dated 08.10.2018 - Orders - Issued.

Environment and Forests (EC.2) Department

G.O.(D).No.20

Dated : 10.01.2019

விளம்பி, மார்ச்சு 26

திருவள்ளூர் ஆண்டு -2049

Read :

Orders of Hon'ble National Green Tribunal, Principal Bench,
New Delhi, in O.A.No.681/2018, dated: 08.10.2018.

=====

ORDER

The Central Pollution Control Board (CPCB) in association with the State Pollution Control Boards is executing Nationwide programme of Ambient Air Quality Monitoring Programme (NAMP). The objectives of the NAMP are to determine the status and trends of ambient air quality to ascertain whether the prescribed ambient air quality standards are violated; to identify non-attainment cities' to obtain knowledge and understanding necessary for developing, preventive and corrective measures. In Tamil Nadu, Thoothukudi has been identified as Non-attainment City based on the parameter PM₁₀ which exceeds the National Ambient Air Quality Standards (NAAQS) namely 100 µg/m³ for 24 hours based on the five years (2011-2015) data.

2. Action plans for the non attainment city (Thoothukudi) are to be prepared for bringing the air quality within the prescribed norms within six months from date of finalization of the action plans.

3. Based on the above, the Government after careful examination have decided to Constitute the Air Quality Monitoring Committee (AQMC) under the chairmanship of the Principal Secretary to Government, Environment and Forests Department with the following members for preparation and implementation of action plan for improving the ambient air quality in Thoothukudi :-

1.	Principal Secretary to Government, Environment and Forests Department	Chairman
2.	The Director of Environment, Department of Environment	Member
3.	Commissioner, Transport Department	Member

(P.T.O.)

4.	Commissioner / Director Industries and Commerce	Member
5.	Commissioner Municipal Administration Department	Member
6.	Director, Agriculture Department	Member
7.	The Member Secretary Tamil Nadu Pollution Control Board	Member/Convener

(BY ORDER OF THE GOVERNOR)

SHAMBHU KALLOLIKAR
PRINCIPAL SECRETARY TO GOVERNMENT

To

The Chairman,

Tamil Nadu Pollution Control Board, Guindy, Chennai-32.

The Director of Environment,

Department of Environment, Saidapet, Chennai -15.

The Commissioner, Transport Department, Chepauk, Chennai-5.

The Commissioner / Director,

Department of Industries and Commerce, Guindy, Chennai - 32

The Commissioner of Municipal Administration, Chepauk, Chennai-5

The Director, Agriculture Department, Chennai -5

The Member Secretary, Tamil Nadu Pollution Control Board, Guindy, Chennai 32.

Copy to:

The Additional Chief Secretary to Government,
Industries Department, Secretariat, Chennai-9

The Principal Secretary to Government,

Transport Department, Secretariat, Chennai-9

The Principal Secretary to Government,

Municipal Administration and Water Supply Department, Secretariat, Chennai-9

The Principal Secretary to Government,

Agriculture Department, Secretariat, Chennai - 9.

The District Collector, Thoothukudi District

The Special Personal Assistant to Hon'ble Minister (Environment),
Secretariat, Chennai-9.

The Private Secretary to Principal Secretary to Government,

Environment and Forests Department, Secretariat, Chennai-9.

SF/SC.

// Forwarded by Order //

J. J. J.
27/11/19
Section Officer

27.11.19



Annexure-II

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

SPEED POST

AQM/AP/2019-20

March 23, 2021

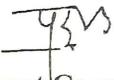
The Member Secretary
Tamil Nadu State Pollution Control Board
No. 76, Mount Salai, Guindy,
Chennai – 600032, Tamil Nadu

Sub: Submission of city action plan for million plus city.

Sir,

With reference to your letter No. TNPCB/Lab/01362/2019 and email dated 22.03.2021, wherein city action plans of Trichy, Madurai and Chennai was submitted. It is to inform that the three member Committee reviewed the city action plans of Trichy, Madurai & Chennai and approved the plans on the conditions that "the State will resubmit the plan including comments provided by the Committee (Annexure-I) and with the approval of State level AQMC to CPCB within 15 days.

Yours faithfully,


(Prashant Gargava)
Member Secretary

Annexure – I

- State: Tamilnadu
- City: Trichy
- Revised plan received on date: 22-03-2021

Key Component	Action plan dated 02-01-2020		Comments on Revised Plan
	Observations	Remarks	
Air Quality Monitoring Network	The plan is not properly prepared. It is generic in nature and lacks specificity & proposed actions.	Plan needs to be re-done and submitted as per the format addressing key components.	Adequate
Source Identification			Vehicles, Open Burning, Road Dust, Industries, Construction Activities
Source Apportionment (SA) and Emission Inventory (EI)			EI & SA quantified (SA study proposed)
Action Points			<ul style="list-style-type: none"> • Provide expansion plan of CNG stations • Provide expansion plan for e-vehicles • Provide locations and expansion plan for multilayer parking • Identify traffic congestion points in the city along with the plan for decongestion. • Provide planning for expressway/ bypass/underpass and flyovers in the city • Identify the locations of proposed water fountains at major intersection/ circle • Banning of the old vehicles may be decided at state level. • Brick kilns within the 50 km of city limits may be considered
Long-term Strategy			Included
Timeframe			<ul style="list-style-type: none"> • Timelines proposed for various actions (up to 2 year years) • Time line for some of the actions may revised as “Short & Regular activity” (e.g. construction activity point no. 2, 3, 4, Biomass and garbage burning point no. 1, 2, 3, 4 & 5 etc.)
Executing Agencies			Included
Public Awareness and Complaint Redressal Mechanism	Included		
Budget Support	Provide financial resources for each component		
Overall Recommendation	#Recommended with revisions (See Comments on Revised Plan).		

#Condition for approval: The committee is approved the city action plan of Trichy on the condition that the state will submit the same plan including the comments provided by the committee and with the approval of state level AQMC.

- State: Tamilnadu
- City: Madurai
- Plan received on date: 22-03-2021

Key Component	Observations	Remarks
Air Quality Monitoring Network	Existing and expansion plan proposed	-
Source Identification	Industries, Vehicles, Road Dust, Construction Activities, Open Burning	-
Source Apportionment (SA) and Emission Inventory (EI)	EI & SA not quantified (SA study proposed)	Carryout EI & SA estimates
Action Points	Addressed all major sources	<ul style="list-style-type: none"> • Identify air polluting industries which affect the city air quality • Provide the locations of proposed water fountains at major intersection/ circle • Identify traffic congestion points/corridors in the city along with the plan for decongestion • Provide planning for expressway/ bypass/underpass and flyovers in the city • Provide identified locations for handle C&D waste • Provide expansion plan for e-vehicles • Provide expansion plan of CNG stations
Long-term Strategy	Long term actions proposed	-
Timeframe	Timelines proposed for various actions (up to 4 year years)	-
Executing Agencies	Identified	-
Public Awareness and Complaint Redressal Mechanism	Specific plans and public complaints redressal mechanism outlined	-
Budget Support	Budget estimates given	Provide financial resources for each component
Overall Recommendation	#Recommended with revisions (See Remarks).	

#Condition for approval: The committee is approved the city action plan of Madurai on the condition that the state will submit the same plan including the comments provided by the committee and with the approval of state level AQMC.

- State: Tamilnadu
- City: Chennai
- Plan received on date: 22-03-2021

Key Component	Observations	Remarks
Air Quality Monitoring Network	<ul style="list-style-type: none"> • Existing monitoring network not provided. • Expansion plan proposed but not adequate 	Manual Monitoring stations not as per Guidelines (see attached)
Source Identification	Industries, Vehicles, Road Dust, Construction Activities, Open Burning	-
Source Apportionment (SA) and Emission Inventory (EI)	EI & SA not quantified (SA study proposed)	Carryout EI & SA estimates
Action Points	Addressed all major sources	<ul style="list-style-type: none"> • Provide expansion plan of CNG stations • Provide expansion plan for e-vehicles • Provide locations and expansion plan for multilayer parking • Identify traffic congestion points in the city along with the plan for decongestion. • Provide planning for expressway/ bypass/underpass and flyovers in the city • Identify the locations of proposed water fountains at major intersection/ circle • Banning of the old vehicles may be decided at state level. • Brick kilns within the 50 km of city limits may be considered • Typo error may be corrected
Long-term Strategy	Long term actions proposed	-
Timeframe	Timelines proposed for various actions (up to 10 year years)	<ul style="list-style-type: none"> • Timelines proposed for various actions (up to 2 year years) • Time line for some of the actions may revised as "Short & Regular activity" (e.g. construction activity point no. 2, 3, 4, Biomass and garbage burning point no. 1, 2, 3, 4 & 5 etc.)
Executing Agencies	Identified	-
Public Awareness and Complaint Redressal Mechanism	Specific plans and public complaints redressal mechanism outlined	-
Budget Support	Budget estimates given	Provide financial resources for each component
Overall Recommendation	#Recommended with revisions (See Remarks).	

#Condition for approval: The committee is approved the city action plan of Chennai on the condition that the state will submit the same plan including the comments provided by the committee and with the approval of state level AQMC.

Air Quality Monitoring network design criteria

Population (Census 2011)	Minimum No. of manual station under NAMP	Minimum no of proposed CAAQMS	Total
1,00,000- < 5,00,000	1-Background 2-Residential/ Commercial	1-Residential	4
5,00,000- <10,00,000	1-Background 2-Residential/ Commercial	1-Residential 1-Traffic dominant area 1- Commercial	6
10,00,000- <50,00,000	1-Background 2-Residential/ Commercial	2-Residential 1-Traffic dominant area 1- Commercial 1-Industrial area	8
≥50,00,000	1-Background in upwind direction 1-Background in down wind direction 2-Residential/ Commercial	4-Residential 3-Traffic dominant area 3- Commercial 2-Industrial area	16

- The key criteria for designing ambient air quality monitoring network may include population, capturing air pollution from different activity profile (e.g. transport, commercial, industry, etc.), monitoring of all the 12 notified parameters, optimum blend of continuous and manual systems, and selection of appropriate parameters at a monitoring location.
- CAAQMS are used to monitor eight parameters viz. PM10, PM2.5, CO, SO2, NO2, NH3, O3 and Benzene, and the manual systems for PM10, PM2.5, SO2, NO2, Benzo (a) Pyrene, Pb, Ni and As. As such, two systems are complimentary to each other.
- While it is important to get the data for all the parameters in a city, it may not be desirable to monitor all 12 parameters at all locations.
- It may be relevant to monitor PM10, PM2.5, NO2, O3, Benzene, Benzo (a) Pyrene, Pb, Ni and As in residential areas; and PM10, PM2.5, CO, NO2 in traffic dominated and commercial areas; PM10, PM2.5, SO2, NO2, and industry specific parameter (e.g. NH3 in fertilizer industry) in case of industrial locations.
- City background station may be set up to monitor overall air quality trend and may be equipped to monitor maximum possible parameters. The background station equipped to monitor meteorological parameters such as wind speed, wind direction, temperature, relative humidity and solar radiation.
- Based on the review of data generated in a city, addition or omission or changed frequency of monitoring of a parameter at specific locations may be considered.
- In regards to number of stations, population based framework is proposed with minimum four stations for 1,00,000 – 5,00,000 of population, six stations for 5,00,000 – 10,00,000, eight stations for 10,00,000 – 50,00,000, and 16 stations for cities with population ≥50,00,000 of population. These are the minimum numbers required, and States may set up more stations, if required. The States depending on the need (e.g. industrial estates) may also set up monitoring stations in towns with less than 1,00,000 population.

102

**TAMILNADU POLLUTION CONTROL BOARD**

NOTIFICATION No.TNPCB/DD(L)/02151/2019 dated 19-10-2020

ORDER

Sub: TNPCB- Retrofitting of emission control devices/equipment in DG Sets with capacity of 125 KVA and above in Tamil Nadu – Extension of time limit – reg.

Ref: Notification No. TNPCB/Labs/DD(L)/02151/2019 dated 10-06-2020 & even dated 08-10-2020

The Hon'ble NGT vide order O.A.No.681 dated 06-08-2019 has observed that *"the timeline to reduce the air pollution by 30% needs to be reduced and the target of reduction needs to be increased, having regard to adverse effect on public health and in view of constitutional mandate of fundamental right to breathe clean air. It further states that the air pollution caused by DG sets needs to be a part of the action plans, which may, if necessary, require retrofitting of Emission Control Devices/Equipment on generators already in use"*.

There is a proposal for National Level target of 30% reduction of PM₁₀ and PM_{2.5} concentration in the ambient air under the National Clean Air Programme (NCAP).

In this regard, TNPC Board has issued a Notification regarding Retrofitting of emission control devices/equipment in DG Sets with capacity of 125 KVA and above on 10-06-2020 & issued another Notification on 08-10-2020 for extension of time limit.

In partial modification of the above order and considering the requests made by the various industries and other organizations due to the following reasons

1. COVID-19 PANDEMIC
2. Non availability suppliers of CPCB Approved agencies &
3. Financial Constraints,

the date of compliance for retrofitting of emission control devices in DG sets with capacity of 125 KVA and above to all the industries and other establishments operating DG sets, within the jurisdiction of the state of Tamil Nadu, **is further extended till 31-03-2021.**

(Sd/-)A.V.VENKATACHALAM, I.F.S

TAMIL NADU POLLUTION CONTROL BOARD

ID



From Thiru A.V.Venkatachalam, I.F.S., Chairman, Tamil Nadu Pollution Control Board, 76, Mount Salai, Guindy, Chennai-600 032.	To The Additional Chief Secretary to Government, Environment and Forests Department, Secretariat, Chennai - 600 009.
--	---

Lr.No.TNPCB/CAC/F.027207/2020 Dated: 15.06.2020.

Sir,

Sub: TNPCB - Upgradation of laboratories to achieve Real Time Air Pollution forecasting in Tamil Nadu - Permission to enter into a Memorandum of Understanding (MoU) for preparation of Detailed Project Report (DPR) - Additional details furnished - Reg.

- Ref: 1. T.O. Letter No.TNPCB/ CAC/F.027207/ 2019/ dt.06.01.2020.
2. Govt. Lr.No.285/EC-2/2020-1/dated: 11.02.2020 and 28.05.2020.

* *****

I invite your kind attention to the reference first cited, wherein TNPCB has requested to the Government, Environment & Forests Department to issue necessary Government orders by permitting TNPCB to enter into a MoU with M/s. XD Corporation SA, Switzerland for the preparation of DPR at a cost of Rs.9,90,000/- (Rupees Nine Lakh and Ninety Thousand only) for Real Time Air Pollution forecasting in Tamil Nadu. The Government vide letter 2nd cited has requested certain additional details. In this regard, the following details are furnished.

1. M/s. XD Corporation SA is one of the technical experts in the air pollution modeling and their systems are in operation in Europe and USA. The air quality forecasting is done by Dynamic Air Quality Control Solution (DACS) software model which is patented and award winning Active-neural objects Artificial Intelligence (AI) software and high -performance computing the deliver the most comprehensive and reliable air quality control system ever built. The DACS software integrated the whole suite of models and modular related to urban air pollution modeling and policy financial and health impact assessment into one seamless frame work. This includes emissions, urban meteorology, urban air quality and integrated assessment models.

The system of real time air pollution forecasting by M/s. XD Corporation SA, Lausanne, Switzerland is patented AI software and IDs are unique. As per rule (18) of the TN Water (P&CP) Rules, 1983, the Board may engage a

76, MOUNT SALAI, GUINDY, CHENNAI - 600 032.

TEL: 22353131, 22353132, 22353133, 22353134, 22353135, 22353136, 22353137, 22353138, 22353139, 22343140, 22353141

Fax: 044 - 22355088

E-mail: tnpcb@tnpcb.vsnl.net.in Web: www.tnpcb.gov.in

consultancy provided that in cases where the cost of consultancy exceeds rupees five thousand, the Board shall report the matter of such consultancy to the Government. Accordingly, the Board has engaged M/s. XD Corporation SA as consultancy and intimated the same to the Government.

Further, during the 190th CPCB Board meeting held through Video Conference on 9.06.2020, the Member Secretary, CPCB has informed that engaging a consultancy service of a reputed organization who is expert in the field and particularly carried out utilizing the Grants-in-Aide-Scheme, need not be insisted to come through Tender Act, since they are expert in that domain and the project cost is to be met through the grant issued by the CPCB. In this case, the Board has received grant of Rs. 4,16,67,357/- from CPCB vide letter No. PCP/CoP/AAoP/2019-20, dated 25.11.2020 under the head of 'Assistance for Abatement of Pollution'. From this fund, the amount of Rs. 9.90 lakh will only be paid to M/s. XD Corporation SA to prepare a DPR for Real Time Air Pollution forecasting in Tamil Nadu. Hence engaging M/s. XD Corporation with total project cost of less than Rs. 10 lakh shall not come under the ambit of the Transparency in Tender Act

(2). The above proposal was placed in the 280th Board meeting held on 22.01.2020. A copy of Board agenda, resolution passed and the B.P Ms.No.12, dated 12.02.2020 issued in this regard are enclosed.

(3). A copy of the letter No. PCP/CoP/AAoP/2019-20, dated 25.11.2020 received from Central Pollution Control Board regarding the grant released for the financial year 2019-2020 is enclosed herewith.

The Board vide letter dated 05.03.2020 have issued in Principle acceptance letter to M/s. XD Corporation, Switzerland wherein it was informed them that the fund for the above work will be released only after setting the approved from the Government following usual procedure. (Copy enclosed).

In view of the above, it is requested the Government may issue necessary orders to the TNPCB to enter into MoU with M/s.XD Corporation SA, Switzerland at the earliest.

Encl: 1. Board agenda, resolution & B.P.

2. CPCB and TNPCB letters.

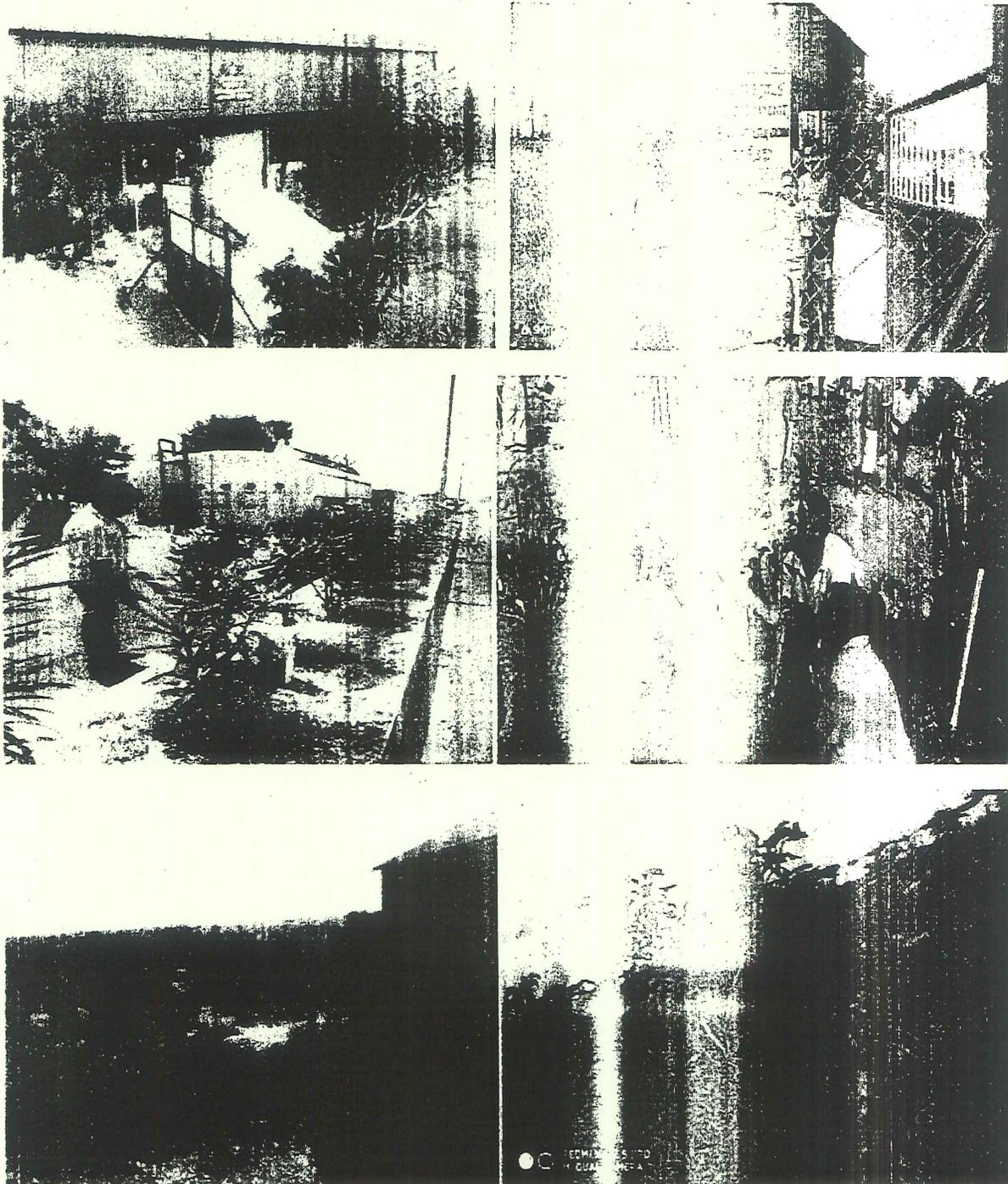
Sd/A.V. Venkatachalam
Chairman

//Forwarded by Order//

V. Thiruganapathy
16/7/20
Deputy Director (Labs)

Status of Non Attainment City

S. No.	State	Non - attainment City	Status of Air Quality Cell (SPCB & Municipal Corporation)	Status of Public Grievance Redressal Portal (PGRP)	Status of Emergency Response Plan	Status of Air Quality Monitoring Network	Status of Improvement of Road Pavement (% of area paved in FY 2019-2020)	Status of Mechanical sweeper procurement	Status of C&D waste management facility/ % of processed waste offtake in FY 2019-2020	Status of no. of industries shifted clean fuel (PNG/LNG)	Status of brick kilns shifted to zig zag if any	Status of greening(% increase in green cover in FY2019-20)	Status of increase in Non Motorised Transport/ Electric vehicles in FY2019-20	Best Practices and Success Stories to Improve Air Quality
1	Tamil Nadu	Thoothukudi	Air quality cell is a part of Laboratory Division and District Environment and Engineering office of SPCB.	1. Chief Minister Cell Tamil Nadu App: Nil Portal: http://cmcell.in.gov.in/ Phone Number : 044 - 2567 1764 E-Mail: cmcell@tn.gov.in 2. Amma Cell App-Amma Call Centre mobile app Portal- http://www.amma.mallcentre.tn.gov.in/ Toll free number - 1100.	ERS plan of Thoothukudi is prepared similar to that of Coimbatore and submitted to CPECB along with action plan	CAAQM 1No, Manual Ambient Air quality monitoring station-3 Nos	Since financial sanction under MFAP programme was not realised, road pavement works are undertaken by local authority. Details are awaited.	Since financial sanction under MFAP programme was not realised, additional mechanical sweepers are not procured and Municipal Corporation of Thoothukudi is having one Mechanical sweeper for the road cleaning purpose	At present in Thoothukudi city, there is no C&D waste management facility and it is under proposal stage.	The usage of cleaner fuel such as PNG/LNG in industries are under proposal stage and the oil companies has proposed to introduce the clean fuel policy. Some of the industries outside the Thoothukudi city has already changed their the fuels to Natural gas and pipeline has been proposed to extent to the industrial clusters to reduce the usage of fossil	There are no significant number of brick kilns in Thoothukudi city and they are scattered outskirts of city	Planted	The Govt of Tamil Nadu has taken decision to introduce to vehicle for the transport sector and same is under process	1. Strengthening of the Ambient Air Quality Monitoring Network - 25 CAAQMS and One Mobile CAAQMS procurement under progress. 2. TNPCB has issued notification on Retrofitting of Emission control devices/ Equipments in DG sets with capacity of 125KVA and above in the state of Tamil Nadu



Development of green cover in Non attainment City - Thoothukudi



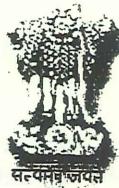
**STANDING COMMITTEE ON
PETROLEUM & NATURAL GAS
(2014-15)**

SIXTEENTH LOK SABHA

MINISTRY OF PETROLEUM & NATURAL GAS

NATIONAL AUTO FUEL POLICY

FIFTH REPORT



**LOK SABHA SECRETARIAT
NEW DELHI**

May, 2015/ Vaisakha, 1937 (Saka)

Recommendations of Auto Fuel Policy, 2003

- Road map for fuel standards/emission norms for 4/more wheeled new vehicles.
- Bharat Stage-II fuel/emission norms from 1st April 2005 was envisaged for the entire country.
- Euro III equivalent fuel/emission norms from 1st April 2010 was envisaged for the entire country.
- Euro III equivalent fuel/emission norms for all private vehicles, city public service vehicles and city commercial vehicles from 1st April 2005 was envisaged in 11 major cities – Delhi/NCR, Mumbai, Kolkata, [REDACTED], Bangalore, Hyderabad, Ahmedabad, Pune, Surat, Kanpur and Agra.
- Euro IV equivalent fuel/emission norms for all private vehicles, city public service vehicles and city commercial vehicles from 1st April 2010 was envisaged in 11 major cities – Delhi/NCR, Mumbai, Kolkata, [REDACTED], Bangalore, Hyderabad, Ahmedabad, Pune, Surat, Kanpur and Agra.
- Road map for emission norms for new 2 and 3 wheelers.
- Bharat Stage-II emission norms from 1st April 2005 was envisaged for the entire country.
- Euro III equivalent emission norms preferably from 1st April 2008 but not later than 1st April 2010 in any case was envisaged for the entire country.
- Use of CNG/LPG in cities that are affected by higher vehicular population.
- Comprehensive programme for encouraging zero emission vehicles to accelerate development of alternative fuel vehicles (battery powered, hydrogen and fuel cell).
- Technologies for producing ethanol/bio-fuels from renewable energy sources and vehicles to utilise these bio fuels.
- Replacement of the existing PUC system to a more reliable computerised system.
- Inspection & Maintenance (I&M) system in 11 major cities and further extension throughout the country.
- On-Board Diagnostics (OBD) system for new vehicles in lieu of I&M system.
- Performance checking of catalytic converters and conversion kits.
- Promoting public transport to improve urban road traffic.
- Linking of vehicle insurance with Inspection and Certification.

- Public policy: Fuel prices, taxes, standards and regulatory regime in the context of broader energy policy.
- Fuel standards and roadmap for BS V & BS VI to 2025.

Status and Progress of Implementation of Auto Fuel Policy, 2003

1.5 The Committee observe that it has been more than a decade since Auto Fuel Policy was formulated in 2003. And, there have been numerous changes in technological and automobile industry since the roadmap was drawn by the policy for the up-gradation of fuel quality and vehicular performance.

1.6 In view of the above, when asked to explain the success of Auto Fuel Policy of 2003 in achieving its desired objectives since its inception, the Ministry has submitted the following information:

"The Expert Committee under the Chairmanship of Dr.R.A.Mashelkar was constituted by MOP&NG to recommend an Auto Fuel Policy for the country including major cities; to devise a road map for its implementation; to recommend suitable auto fuels and their specifications considering the availability and logistics of fuel supplies, the processing economics of automotive fuels, and the possibilities of multi-fuel use in different categories of vehicles; to recommend attributes of automobile technologies, fiscal measures for ensuring minimisation of social cost of meeting a given level of environmental quality and institutional mechanisms for certification of vehicles and fuels, as also the monitoring and enforcement measures.

While several of the recommendations of the Auto Fuel Policy (2003) have been implemented, some have not and some are in the process of being implemented. As far as fuel quality is concerned, Coverage achieved is greater than recommended.

In line with the Auto Fuel Policy (2003), starting from 2005, fuel conforming to Bharat Stage-III norms was introduced in 13 major cities, while Bharat Stage-II fuel was made available elsewhere in the country. From April 2010, Bharat Stage-IV petrol and diesel (50 ppm sulphur) was implemented in 13 major cities and Bharat Stage-III petrol (150 ppm sulphur) and diesel (350 ppm sulphur) was made available in rest of the country from September 2010.

Further to the implementation of Bharat Stage-IV fuels in 13 major cities from April 2010, expansion of Bharat Stage-IV fuels to 50 additional cities by 2015 has been taken up by MOP&NG. Out of these additional 50 cities, Bharat Stage-IV fuel has already been expanded to 26 cities.

emission norms in the entire country by 1st April 2017 and introduction of Bharat Stage-V fuel/ emission norms across the country by 1st April 2020 and BS-VI norms by 1st April 2024. The roadmap proposed for fuel quality implementation is as under:

Bharat Stage-IV petrol and diesel (50 ppm sulphur):

1 April 2015: The whole of Northern India covering J&K, Punjab, Haryana, Himachal Pradesh, Uttarakhand, Delhi and parts of Rajasthan and Western UP

1 April 2016: All of Goa, Kerala, Karnataka, Telangana (formerly part of Andhra Pradesh), Odisha, and Union Territories of Daman & Diu, Dadra-Nagar-Haveli and Andaman & Nicobar. Parts of Maharashtra and Gujarat besides corridor spanning the highway through Gujarat and Rajasthan linking Northern India to the ports on the West Coast will also be covered.

1 April 2017: Rest of the country

Bharat Stage-V petrol and diesel (10 ppm sulphur):

1 April 2019: The whole of Northern India covering J&K, Punjab, Haryana, Himachal Pradesh, Uttarakhand, Delhi, Rajasthan, Gujarat and Western UP

1 April 2020: The rest of the country.

Bharat Stage-VI Emission Norms (10 ppm sulphur):

1 April 2024: The entire country, as there is no change in fuel quality from Bharat Stage-V to Bharat Stage-VI

Emission Norms:

A road map for vehicular emission norms for new vehicles has also been recommended as follows:

Sl. No.	Vehicle Type	Bharat Stage-IV	Bharat Stage-V
1.	2-wheelers	1 st April 2016	1 st April 2020 for new models and for continuing models within one year thereafter.
2.	3-wheelers	1 st April 2016	-do-
3.	4-wheelers	The emission norms for all classes of four wheelers will	-do-

**ABSTRACT**

Industries - Implementation of the Tamil Nadu Electric Vehicle Policy, 2019 - Orders - Issued.

Industries (MID.1) Department

G.O.(Ms).No.176

Dated:09.10.2019

விகாரி - புரட்டாசி - 22

திருவள்ளூர் ஆண்டு 2050

Read:

G.O.Ms.No.447, Home (Transport-V) Department, dated 26.8.2019.

ORDER:

Tamil Nadu is the major hub of Automobile and Auto component Industry. Globally, the automotive industry is at the cusp of a great revolution in electric mobility. Tamil Nadu is also on the verge of transitioning to the new mobility solutions. With a view to making Tamil Nadu a unique destination for developing electric mobility ecosystem by promoting investments in electric vehicle manufacturing with an attractive package of incentives, a new policy for the electric vehicle has been formulated by constituting a committee vide G.O. read above. This policy also encourages the use of e-vehicles. This new policy, named "Tamil Nadu Electric Vehicle Policy, 2019" was unveiled on September 16, 2019 by the Hon'ble Chief Minister.

2. The Government hereby orders the implementation of the 'Tamil Nadu Electric Vehicle Policy, 2019', a copy of which is attached to this order as Annexure I.

3. The Government further orders that Industries Department will be nodal department for the implementation of all manufacturing related incentives under Tamil Nadu Electric Vehicle Policy, 2019. The Energy Department shall be the nodal department for ensuring that Public and Private charging stations are provided with all necessary facilitations and incentives. The Transport Department will be the nodal department for issuing guidelines to achieve the other objectives of this policy.

4. A Steering Committee is hereby constituted with the following members to monitor the implementation of Tamil Nadu Electric Vehicle Policy, 2019:-

Chief Secretary	Chairman
Additional Chief Secretary, Home Department.	Member
Principal Secretary, Transport Department.	Member
Principal Secretary, Finance Department.	Member
Principal Secretary, Energy Department.	Member
Principal Secretary, Highways Department.	Member
Principal Secretary, Industries Department.	Member
Principal Secretary, MA&WS Department.	Member
Commissioner of Transport.	Member
Managing Director & Chief Executive Officer, Tamil Nadu Guidance Bureau.	Member
Chairman, TANGEDCO.	Member
Five experts from various fields pertaining to E-Vehicle manufacture, battery charging, etc.	Members

5. This Policy will be valid for a period of ten years or till a new policy is announced.

(BY ORDER OF THE GOVERNOR)

**N.MURUGANANDAM
PRINCIPAL SECRETARY TO GOVERNMENT**

To
The Additional Chief Secretary to Government,
Home Department, Secretariat, Chennai - 600 009.

The Principal Secretary to Government,
Finance Department, Secretariat, Chennai - 600 009.

The Principal Secretary to Government,
Micro, Small & Medium Enterprises Department,
Secretariat, Chennai - 600 009.

The Principal Secretary to Government,
Highways & Minor Ports Department, Secretariat, Chennai - 600 009.

The Principal Secretary to Government,
Municipal Administration & Water Supply Department,
Secretariat, Chennai - 600 009.

The Principal Secretary to Government,
Energy Department, Secretariat, Chennai - 600 009.

The Principal Secretary to Government,
Transport Department, Secretariat, Chennai - 600 009.

The Principal Secretary to Government,
Housing & Urban Development Department,
Secretariat, Chennai - 600 009.

The Principal Secretary to Government,
Higher Education Department, Secretariat, Chennai - 600 009.

The Principal Secretary to Government,
School Education Department, Secretariat, Chennai - 600 009.

The Principal Secretary to Government,
Labour & Employment Department, Secretariat, Chennai - 600 009.

The Principal Secretary to Government,
Commercial Taxes & Registration Department,
Secretariat, Chennai - 600 009.

The Additional Chief Secretary /
Chairman cum Managing Director,
TANGEDCO,
144, Anna Salai, Chennai - 600 002.

The Transport Commissioner,
Transport Department,
Chepauk, Chennai - 600 005.

The Executive Director,
Guidance Bureau,
19-A, Rukmani Lakshmi pathy Road,
Egmore, Chennai - 600 008.

The Commissioner,
Municipal Administration,
Chepauk, Chennai - 600 005.

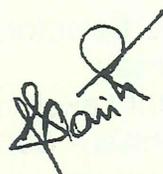
The Commissioner,
Greater Chennai Corporation,
Ripon Building, Chennai - 600 003.

The Joint Commissioner (Rules),
Transport Department,
Chepauk, Chennai - 600 005.
The Managing Director,
SIPCOT,
19-A, Rukmani Lakshmi pathy Road,
Egmore, Chennai - 600 008.

The Managing Director,
Metropolitan Transport Corporation,
Pallavan Salai,
Mount Road, Chennai - 600 002.

Copy to
The Chief Minister's Office, Chennai - 600 009.
The Senior Personal Assistant to Hon'ble Minister (Industries),
Chennai - 600 009.
The Private Secretary to Chief Secretary to Government,
Chennai- 600 009.
The Industries (MIA/MIB/MIE/ MIF/ MIG /SIPCOTLA /
GIM/Budget/OP.II) Department, Chennai- 600 009.
SF/SCs.

//FORWARDED/ BY ORDER//


SECTION OFFICER

11
3000
9/10/19

STATUS OF AIR QUALITY OF IMPORTANT CITIES/ TOWNS OF TAMILNADU-UNDER NATIONAL AIR QUALITY MONITORING PROGRAMME(NAMP), ANNUAL AVERAGE CONCENTRATIONS OF AIR POLLUTANTS, April 2016-March 2021

	No of Stations	April 2016-March 2017					2017-2018					2019-2020					2020-2021				
		SO ₂	NO ₂	PM ₁₀	PM _{2.5}	SO ₂	NO ₂	PM ₁₀	PM _{2.5}	SO ₂	NO ₂	PM ₁₀	PM _{2.5}	SO ₂	NO ₂	PM ₁₀	PM _{2.5}				
Chennai	8	11	17	71	-	11	17	71	31	11	18	71	31	11	18	50	25				
Coimbatore	3	5	24	56	-	30	24	48	34	6	17	54	24	7	17	51	23				
Cuddalore	3	12	17	50	-	11	17	49	30	13	19	54	33	13	19	54	31				
Madurai	3	15	24	75	-	13	23	72	29	13	18	68	16	13	17	59	23				
Mettur	2	7	18	49	-	7	22	45	26	7	23	42	21	7	23	36	17				
Salem	1	7	25	52	-	7	25	54	23	7	22	46	23	8	21	35	18				
Trichy	5	12	20	95	-	22	20	86	38	13	18	59	32	11	15	40	18				
Thoothukudi	3	14	21	175	-	14	11	81	34	10	10	87	24	4	7	84	22				

µg/m³

Prescribed standards(Annual average) for Industrial, Residential, Rural & Other areas (µg/m³)

Sulphur di oxide SO₂-50
 Nitrogen di Oxides NO₂-40
 Particulate Matter (less than 10 micron size) PM₁₀-60
 Particulate Matter (less than 2.5 micron size) PM_{2.5}-40

Status of Ambient Air Quality Monitoring Stations- TAMIL NADU

City	Populat ion in Lakhs (2011)	Stations required as per CPCB Criteria		Status as on 31.09.2021	
		Manual	CAAQMS	Manual	CAAQMS
CHENNAI U.A	86.53	4	12	1. Kathivakkam	1. Kathivakkam
				2. Manali	2. Koyambedu
				3. Thiruvottiyur	3. Royapuram
				4. Anna Nagar	4. Perungudi
				5. Adyar	5. Kodungaiyur
				6. Thiyagaraya Nagar	6. Manali
				7. Kilpauk	7. Gummidipoo ndi
				8. Nungambakkam	
COIMBATORE U.A	21.51	3	5	9. SIDCO	8. SIDCO Building Kurichi
				10. District Collector Office	9. PSG College
				11. Kavundampalayam	
CUDDALORE (Municipality)	1.73	3	1	12. Eachangadu Village	10. Private Building, Semmandalm , cuddlaore town
				13. SIPCOT Office Building	11. TNPCB DEE Office Kudikadu
				14. Imperial Road	
MADURAI U.A	14.69	3	5	15. Hotel Tamil Nadu	12. TNPCB, SIDCO Industrial Estate, Kappa lur
				16. Pichai Pillai Chavadi	
				17. Birla Guest House	
SALEM (City Corporation)	8.3	3	3	18. Siva Tower	13. Sona College
Mettur (Municipality)	0.52			19. Raman Nagar	
				20. SIDCO	

TRICHY U.A	10.22	3	5	21.Thennur	14. St Joseph College, Theppakkulum
				22.Main Guard Gate	15.Bharathidasan University
				23.Bishop Heber College	
				24.Golden Rock	
				25.Central Bus Stand	
THOOTHUKUDI (Corporation)	3.72	3	1	26. Office of TNPCB, SIPCOT. 27.Raja Agencies, Port Road 28.AVM Buildings, Thoothukudi	15. Melavittam Village
CHENGALPET Municipality	0.66				17.B.S Abdur Rahman University, Vandalur
KANCHIPURAM Municipality	2.33	3	1		18.Thirumalai Engineering College
VELLORE (Corporation)	3.2	3	1		19.Kanna Mahal, Vellore Town
Ranipet (Municipality)	0.51				20.SIPCOT, Ranipet
THIRUNELVEL (Corporation)	4.74	3	1		21.Thirunelveli Municipal Corporation Office
TANJAVUR (Corporation)	2.2	3	1		22.TNPCB, SIDCO Industrial Estate
TIRUPPUR (Corporation)	8.7	3	3		23.Tiruppur Kumaran College for women
KRISHNAGIRI (Municipality)	0.71				24.TNPCB DEEOffice, Hosur,
NILGIRIS (Municipality)	0.88				25.Avin Milk Factory, Ooty
RAMANATHAPURAM (Municipality)	0.61				26.Government Hospital, Chalai Bazar
NAMMAKKAL (Municipality)	1.2	3	1		27..Selvam Institute of Technology, Nammakkal
ARIYALUR (Municipality)	0.29				28. TNPCB DEE office, Ariyalur

KARUR (Municipality)	2.14	3	1		29. Unit-1/Asian Fabirc company
PUDUKOTTAI (Municipality)	1.44	3	1		30. TNPCB, Pudukottai
VIRUDHANAGA R (Municipality)	0.72144				31. TNPCB
NAGAPATTINAM (Municipality)	1.028	3	1		32. TNPCB, District Collector Master Complex
DINDIGUL (Municipality)	2.07	3	1		33. PSNAInfosys, Near Bus Stand
PERUNDURAI Town (Municipality)	0.24930				34. SIPCOT

No of NAMP stations in operation -28 No.
Total No of CAAQMS in Tamil Nadu -34 No

State Air Quality Monitoring Programme (SAMP)

City	Population in Lakhs	Stations required as per CPCB Criteria		Status as on 31.09.2021	
		Manual	CAAQMS	Manual	CAAQMS
Thiruvannamalai (Municipality)	1.45	3	1	3	
Sivagangai (Municipality)	0.4			3	
Theni (Municipality)	0.94			3	
Tiruvarur (Municipality)	0.58			3	
Villupuram (Municipality)	1.41	3	1	3	
Dharmapuri (Municipality)	0.69			3	
Nagercoil (Corporation)	2.4	3	1	3	
Perambalur (Municipality)	0.49			3	

TAMIL NADU POLLUTION CONTROL BOARD

From

Thiru R Kannan, M.Tech
Member Secretary,
Tamil Nadu Pollution Control Board,
No.76, Mount Salai, Guindy,
Chennai - 600 032

To

The Commissioner,
Commissionerate of Municipal Administration
(CMA),
Urban Administrative Building, OPP CIBA
BLDG, Santhome High Road,
MRC Nagar, Raja Annamalai Puram,
Chennai - 600 028

Letter No TNPCB/DDI/0982/2021, Dated:27.08.2021.

Sir,

Sub: TNPCB – Seeking inputs for the templates developed for the preparation of State action plan in Tamil Nadu – reg.

Ref: E-mail received from CPCB dated 03.08.2021.

I am to inform that the Ministry of Environment Forest and Climate Change, Government of India launched the National Clean Air Programme (NCAP) in 2019 as a National Level strategy advising the actions of reducing the level of air pollution at city and regional level India with a target of 20% to 30% of reduction of particulate matter concentration by 2024 keeping 2017 of the base year.

The Central Government proposed a grant of Rs.12,139 Crores for a period of five years from 2021-2022 to 2025s-26 for augmenting the measures to improve air quality in 42 Million-Plus cities. Mean while the 15th finance commission has released the fund of 4400 Crores in 42 million plus population urban agglomerations/ cities for implementation of CPCB approved city action plan. In which a grant of 233 crores has been released to Tamil Nadu for the cities Madurai, Trichy and Chennai respectively for the abatement of the air pollution. In this regard, for the preparation of state action plan, CPCB has shared a template to TNPCB to obtain inputs/comments from various line departments. Hence it is requested to provide the inputs/comments in the template for the actions points pertaining to your department on or before 31.08.2021 so as to consolidate and submit the same to CPCB

Encl: Email copy received from CPCB along with the template.

Sd/- R Kannan
Member Secretary

//Forwarded by order//

V. V. V. V. V.
Deputy Director (Labs)

No. 76 MOUNT SALAI, GUINDY, CHENNAI - 600 032
Telephone : 224520 to 241441 Fax : 044 22451056
Email : tnpcb@nic.gov.in Web : www.tnpcb.gov.in

Scanned by TapScanner



Speed Post

TAMIL NADU POLLUTION CONTROL BOARD

From

Thiru R. Kannan, M.Tech
Member Secretary,
Tamil Nadu Pollution Control Board,
No 76, Mount Salai, Guindy,
Chennai - 600 032

To

The Commissioner,
Transport Department,
Ezhilagam, Chepauk,
Chennai - 600 005

Letter No TNPCB/DDI/0982/2021, Dated:27.08.2021

Sir,

Sub: TNPCB - Seeking inputs for the templates developed for the preparation of State action plan in Tamil Nadu - reg.

Ref: E-mail received from CPCB dated 03.08.2021.

I am to inform that the Ministry of Environment Forest and Climate Change, Government of India launched the National Clean Air Programme (NCAP) in 2019 as a National Level strategy advising the actions of reducing the level of air pollution at city and regional level India with a target of 20% to 30% of reduction of particulate matter concentration by 2024 keeping 2017 of the base year.

The Central Government proposed a grant of Rs 12,139 Crores for a period of five years from 2021-2022 to 2025s-26 for augmenting the measures to improve air quality in 42 Million-Plus cities. Mean while the 15th finance commission has released the fund of 4400 Crores in 42 million plus population urban agglomerations/ cities for implementation of CPCB approved city action plan. In which a grant of 233 crores has been released to Tamil Nadu for the cities Madurai, Trichy and Chennai respectively for the abatement of the air pollution. In this regard, for the preparation of state action plan, CPCB has shared a template to TNPCB to obtain inputs/comments from various line departments. Hence it is requested to provide the inputs/comments in the template for the actions points pertaining to your department on or before 31.08.2021 so as to consolidate and submit the same to CPCB.

Encl: Email copy received from CPCB along with the template

Sd/- R Kannan
Member Secretary

//Forwarded by order//

V. K. Srinivasan
Deputy Director (I. abs)

R. Kannan
Member Secretary

No. 76, MOUNT SALAI, GUINDY, CHENNAI - 600 032
Telephone: 22203124 to 1401, FAX: 044-22205906
E-mail: tnpcb@tnpcb.gov.in, web: www.tnpcb.gov.in

Scanned by TapScanner



Speed Post

TAMIL NADU POLLUTION CONTROL BOARD

From

Thiru R. Kannan, M.Tech
Member Secretary,
Tamil Nadu Pollution Control Board,
No.76, Mount Salai, Guindy,
Chennai - 600 032

To

The Director,
Agricultural Department,
1, Wallajah Rd, PWD Estate,
Chepauk, Triplicane,
Chennai - 600 002

Letter No TNPCB/DDI/0982/2021, Dated:27.08.2021.

Sir,

Sub: TNPCB – Seeking inputs for the templates developed for the preparation of State action plan in Tamil Nadu – reg.

Ref: E-mail received from CPCB dated 03.08.2021.

I am to inform that the Ministry of Environment Forest and Climate Change, Government of India launched the National Clean Air Programme (NCAP) in 2019 as a National Level strategy advising the actions of reducing the level of air pollution at city and regional level India with a target of 20% to 30% of reduction of particulate matter concentration by 2024 keeping 2017 of the base year.

The Central Government proposed a grant of Rs.12,139 Crores for a period of five years from 2021-2022 to 2025s-26 for augmenting the measures to improve air quality in 42 Million-Plus cities. Mean while the 15th finance commission has released the fund of 4400 Crores in 42 million plus population urban agglomerations/ cities for implementation of CPCB approved city action plan. In which a grant of 233 crores has been released to Tamil Nadu for the cities Madurai, Trichy and Chennai respectively for the abatement of the air pollution. In this regard, for the preparation of state action plan CPCB has shared a template to TNPCB to obtain inputs/comments from various line departments. Hence it is requested to provide the inputs/comments in the template for the actions points pertaining to your department on or before 31.08.2021 so as to consolidate and submit the same to CPCB.

Encl: Email copy received from CPCB along with the template.

Sd/- R Kannan
Member Secretary

//Forwarded by order//

V. Jeyaraj
Deputy Director of AS

NO. 76, MOUNT SALAI, GUINDY, CHENNAI - 600 032
TAMIL NADU POLLUTION CONTROL BOARD
TELEPHONE: 2361 1111, 2361 1112, 2361 1113, 2361 1114, 2361 1115, 2361 1116, 2361 1117, 2361 1118, 2361 1119, 2361 1120, 2361 1121, 2361 1122, 2361 1123, 2361 1124, 2361 1125, 2361 1126, 2361 1127, 2361 1128, 2361 1129, 2361 1130, 2361 1131, 2361 1132, 2361 1133, 2361 1134, 2361 1135, 2361 1136, 2361 1137, 2361 1138, 2361 1139, 2361 1140, 2361 1141, 2361 1142, 2361 1143, 2361 1144, 2361 1145, 2361 1146, 2361 1147, 2361 1148, 2361 1149, 2361 1150, 2361 1151, 2361 1152, 2361 1153, 2361 1154, 2361 1155, 2361 1156, 2361 1157, 2361 1158, 2361 1159, 2361 1160, 2361 1161, 2361 1162, 2361 1163, 2361 1164, 2361 1165, 2361 1166, 2361 1167, 2361 1168, 2361 1169, 2361 1170, 2361 1171, 2361 1172, 2361 1173, 2361 1174, 2361 1175, 2361 1176, 2361 1177, 2361 1178, 2361 1179, 2361 1180, 2361 1181, 2361 1182, 2361 1183, 2361 1184, 2361 1185, 2361 1186, 2361 1187, 2361 1188, 2361 1189, 2361 1190, 2361 1191, 2361 1192, 2361 1193, 2361 1194, 2361 1195, 2361 1196, 2361 1197, 2361 1198, 2361 1199, 2361 1200

Scanned by TapScanner



TAMIL NADU POLLUTION CONTROL BOARD

From

Thiru R. Kannan, M.Tech
Member Secretary,
Tamil Nadu Pollution Control Board,
No.76, Mount Salai, Guindy,
Chennai - 600 032

To

The Member Secretary,
Chennai Metropolitan Development Authority,
Thalamuthu-Natarajan Maaligai,
No.1, Gandhi Irwin Road,
Egmore,
Chennai - 600 008.

Letter No TNPCB/DDI/0982/2021, Dated:27.08.2021.

Sir,

Sub: TNPCB – Seeking inputs for the templates developed for the preparation of State action plan in Tamil Nadu – reg.

Ref: E-mail received from CPCB dated 03.08.2021.

I am to inform that the Ministry of Environment Forest and Climate Change, Government of India launched the National Clean Air Programme (NCAP) in 2019 as a National Level strategy advising the actions of reducing the level of air pollution at city and regional level India with a target of 20% to 30% of reduction of particulate matter concentration by 2024 keeping 2017 of the base year.

The Central Government proposed a grant of Rs.12,139 Crores for a period of five years from 2021-2022 to 2025s-26 for augmenting the measures to improve air quality in 42 Million-Plus cities. Mean while the 15th finance commission has released the fund of 4400 Crores in 42 million plus population urban agglomerations/ cities for implementation of CPCB approved city action plan. In which a grant of 233 crores has been released to Tamil Nadu for the cities Madurai, Trichy and Chennai respectively for the abatement of the air pollution. In this regard, for the preparation of state action plan, CPCB has shared a template to TNPCB to obtain inputs/comments from various line departments. Hence it is requested to provide the inputs/comments in the template for the actions points pertaining to your department on or before 31.08.2021 so as to consolidate and submit the same to CPCB.

Encl: Email copy received from CPCB along with the template.

Sd/- R. Kannan,
Member Secretary

//Forwarded by order//

Copy to File

V. Thevar
Deputy Director (Labs)

RC
29/8/21

No. 76, MOUNT SALAI, GUINDY, CHENNAI - 600 032.
Telephone : 22353134 to 141, Fax : 044-22353068
Email : Inpcb-chn@gov.in Web : www.Inpcb.gov.in

Scanned by TapScanner



TAMIL NADU POLLUTION CONTROL BOARD

From

Thiru R. Kannan, M.Tech
Member Secretary,
Tamil Nadu Pollution Control Board,
No.76, Mount Salai, Guindy,
Chennai - 600 032

To

The Commissioner,
Food, Civil Supplies and Consumer,
Protection Department,
Ezhilagam,
Chennai - 600 005.

Letter No TNPCB/DDI/0982/2021, Dated:27.08.2021.

Sir,

Sub: TNPCB – Seeking inputs for the templates developed for the preparation of State action plan in Tamil Nadu – reg

Ref: E-mail received from CPCB dated 03.08.2021.

I am to inform that the Ministry of Environment Forest and Climate Change, Government of India launched the National Clean Air Programme (NCAP) in 2019 as a National Level strategy advising the actions of reducing the level of air pollution at city and regional level India with a target of 20% to 30% of reduction of particulate matter concentration by 2024 keeping 2017 of the base year.

The Central Government proposed a grant of Rs.12,139 Crores for a period of five years from 2021-2022 to 2025s-26 for augmenting the measures to improve air quality in 42 Million-Plus cities. Mean while the 15th finance commission has released the fund of 4400 Crores in 42 million plus population urban agglomerations/ cities for implementation of CPCB approved city action plan. In which a grant of 233 crores has been released to Tamil Nadu for the cities Madurai, Trichy and Chennai respectively for the abatement of the air pollution. In this regard, for the preparation of state action plan, CPCB has shared a template to TNPCB to obtain inputs/comments from various line departments. Hence it is requested to provide the inputs/comments in the template for the actions points pertaining to your department on or before 31.08.2021 so as to consolidate and submit the same to CPCB.

Encl: Email copy received from CPCB along with the template.

Sd/- R. Kannan,
Member Secretary

//Forwarded by order//

V. J. Jeyaraj
Deputy Director (Labs)

CPCB
27/8/2021

No 76 MOUNT SALAI GUINDY CHENNAI 600 032
Telephone 22353134 to 141 Fax 044-22353058
Email tnpcb.chennai@gov.in Web www.tnpcb.gov.in

Scanned by TapScanner



TAMIL NADU POLLUTION CONTROL BOARD

From

Thiru R. Kannan, M.Tech
Member Secretary,
Tamil Nadu Pollution Control Board,
No.76, Mount Salai, Guindy,
Chennai - 600 032

To

The Director,
State Level Coordinators of Oil Companies,
Nungambakkam High Road, Tirumurthy Nagar
Thousand Lights, Nungambakkam,
Chennai

Letter No TNPCB/DDI/0982/2021, Dated:27.08.2021.

Sir,

Sub: TNPCB – Seeking inputs for the templates developed for the preparation of State action plan in Tamil Nadu – reg

Ref: E-mail received from CPCB dated 03.08.2021.

I am to inform that the Ministry of Environment Forest and Climate Change, Government of India launched the National Clean Air Programme (NCAP) in 2019 as a National Level strategy advising the actions of reducing the level of air pollution at city and regional level India with a target of 20% to 30% of reduction of particulate matter concentration by 2024 keeping 2017 of the base year.

The Central Government proposed a grant of Rs.12,139 Crores for a period of five years from 2021-2022 to 2025s-26 for augmenting the measures to improve air quality in 42 Million-Plus-cities. Mean while the 15th finance commission has released the fund of 4400 Crores in 42 million plus population urban agglomerations/ cities for implementation of CPCB approved city action plan. In which a grant of 233 crores has been released to Tamil Nadu for the cities Madurai, Trichy and Chennai respectively for the abatement of the air pollution. In this regard, for the preparation of state action plan CPCB has shared a template to TNPCB to obtain inputs/comments from various line departments. Hence it is requested to provide the inputs/comments in the template for the actions points pertaining to your department on or before 31.08.2021 so as to consolidate and submit the same to CPCB.

Encl Email copy received from CPCB along with the template.

Sd/- R Kannan
Member Secretary

//Forwarded by order//

[Handwritten Signature]
Deputy Director (Ads)

Scanned by TapScanner



Speed Post

TAMIL NADU POLLUTION CONTROL BOARD

From

Thiru R. Kannan M.Tech
Member Secretary
Tamil Nadu Pollution Control Board,
No 76 Mount Salai, Guindy,
Chennai - 600 032

To

The Director
Department of Highway,
HRS Campus, 76 Sardar Patel Road,
Little Mount, Guindy
Chennai - 600 025.

Letter No TN PCB/DDL/0982/2021, Dated:27.08.2021.

Sir,

Sub TNPCB – Seeking inputs for the templates developed for the preparation of State action plan in Tamil Nadu – reg

Ref: E-mail received from CPCB dated 03.08.2021.

I am to inform that the Ministry of Environment Forest and Climate Change, Government of India launched the National Clean Air Programme (NCAP) in 2019 as a National Level strategy advising the actions of reducing the level of air pollution at city and regional level India with a target of 20% to 30% of reduction of particulate matter concentration by 2024 keeping 2017 of the base year.

The Central Government proposed a grant of Rs.12,139 Crores for a period of five years from 2021-2022 to 2025s-26 for augmenting the measures to improve air quality in 42 Million-Plus cities. Mean while the 15th finance commission has released the fund of 4400 Crores in 42 million plus population urban agglomerations/ cities for implementation of CPCB approved city action plan. In which a grant of 233 crores has been released to Tamil Nadu for the cities Madurai, Trichy and Chennai respectively for the abatement of the air pollution. In this regard, for the preparation of state action plan, CPCB has shared a template to TNPCB to obtain inputs/comments from various line departments. Hence it is requested to provide the inputs/comments in the template for the actions points pertaining to your department on or before 31.08.2021 so as to consolidate and submit the same to CPCB.

Encl: Email copy received from CPCB along with the template

Sd/- R. Kannan,
Member Secretary

//Forwarded by order//

V. Jaganathan
Deputy Director (Labs)

28/08/2021

No. 76 MOUNT SALAI, GUNDIRY, CHENNAI - 600 032
Tel: 044-23501541, 23501542, 23501543
E-mail: tnpcb@tnpcb.gov.in, tnpcb@vsnl.com



TAMIL NADU POLLUTION CONTROL BOARD

From

Thiru R. Kannan, M.Tech
Member Secretary,
Tamil Nadu Pollution Control Board,
No.76, Mount Salai, Guindy,
Chennai - 600 032

To

The Director,
Department of Environment,
1, Jeenias Road, Panagal Building,
Saidapet,
Chennai - 600 015

Letter No TNPCB/DDL/0982/2021, Dated:27.08.2021.

Sir,

Sub: TNPCB – Seeking inputs for the templates developed for the preparation of State action plan in Tamil Nadu – reg.

Ref: E-mail received from CPCB dated 03.08.2021.

I am to inform that the Ministry of Environment Forest and Climate Change, Government of India launched the National Clean Air Programme (NCAP) in 2019 as a National Level strategy advising the actions of reducing the level of air pollution at city and regional level India with a target of 20% to 30% of reduction of particulate matter concentration by 2024 keeping 2017 of the base year.

The Central Government proposed a grant of Rs 12,139 Crores for a period of five years from 2021-2022 to 2025s-26 for augmenting the measures to improve air quality in 42 Million-Plus cities. Mean while the 15th finance commission has released the fund of 4400 Crores in 42 million plus population urban agglomerations/ cities for implementation of CPCB approved city action plan. In which a grant of 233 crores has been released to Tamil Nadu for the cities Madurai, Trichy and Chennai respectively for the abatement of the air pollution. In this regard, for the preparation of state action plan, CPCB has shared a template to TNPCB to obtain inputs/comments from various line departments. Hence it is requested to provide the inputs/comments in the template for the actions points pertaining to your department on or before 31.08.2021 so as to consolidate and submit the same to CPCB.

Enc: Email copy received from CPCB along with the template.

Sd/- R. Kannan,
Member Secretary

//Forwarded by order//

V. Madhavan
Deputy Director (Labs)

Scanned by TapScanner



Speed Post

TAMIL NADU POLLUTION CONTROL BOARD

From

Thiru R. Kannan, M.Tech
Member Secretary,
Tamil Nadu Pollution Control Board,
No.76, Mount Salai, Guindy,
Chennai - 600 032

To

The Chief Engineer,
Tamil Nadu Generation and Distribution
Corporation Limited, (TANGEDCO)
398, Anna Salai, Mount Road, Anna Salai,
Chintadripet, Chennai - 600 002

Letter No TNPCB/DDI/0982/2021, Dated:27.08.2021.

Sir,

Sub: TNPCB - Seeking inputs for the templates developed for the preparation of State action plan in Tamil Nadu - reg.

Ref: E-mail received from CPCB dated 03.08.2021.

I am to inform that the Ministry of Environment Forest and Climate Change, Government of India launched the National Clean Air Programme (NCAP) in 2019 as a National Level strategy advising the actions of reducing the level of air pollution at city and regional level India with a target of 20% to 30% of reduction of particulate matter concentration by 2024 keeping 2017 of the base year.

The Central Government proposed a grant of Rs.12,139 Crores for a period of five years from 2021-2022 to 2025s-26 for augmenting the measures to improve air quality in 42 Million-Plus cities. Mean while the 15th finance commission has released the fund of 4400 Crores in 42 million plus population urban agglomerations/ cities for implementation of CPCB approved city action plan. In which a grant of 233 crores has been released to Tamil Nadu for the cities Madurai, Trichy and Chennai respectively for the abatement of the air pollution. In this regard, for the preparation of state action plan, CPCB has shared a template to TNPCB to obtain inputs/comments from various line departments. Hence it is requested to provide the inputs/comments in the template for the actions points pertaining to your department on or before 31.08.2021 so as to consolidate and submit the same to CPCB.

Encl: Email copy received from CPCB along with the template.

Sd/- R. Kannan,
Member Secretary

//Forwarded by order//

V. Thadew...
Deputy Director (Labs)

27/08/21

Scanned by TapScanner



TITLE PAGE

Author: [Faint text]
Title: [Faint text]
Date: [Faint text]

Abstract: [Faint text]

Introduction: [Faint text]

Conclusion: [Faint text]



TAMIL NADU POLLUTION CONTROL BOARD

From

Thiru R. Kannan, M.Tech
Member Secretary,
Tamil Nadu Pollution Control Board,
No.76, Mount Salai, Guindy,
Chennai - 600 032

To

The Director,
Department of Industries,
5/6, Guindy Industrial Estate,
SIDCO Industrial Estate, Guindy,
Chennai - 600 032

Letter No TNPCB/DDI/0982/2021, Dated:27.08.2021.

Sir,

Sub: TNPCB – Seeking inputs for the templates developed for the preparation of State action plan in Tamil Nadu – reg.

Ref: E-mail received from CPCB dated 03.08.2021.

I am to inform that the Ministry of Environment Forest and Climate Change, Government of India launched the National Clean Air Programme (NCAP) in 2019 as a National Level strategy advising the actions of reducing the level of air pollution at city and regional level India with a target of 20% to 30% of reduction of particulate matter concentration by 2024 keeping 2017 of the base year.

The Central Government proposed a grant of Rs.12,139 Crores for a period of five years from 2021-2022 to 2025s-26 for augmenting the measures to improve air quality in 42 Million-Plus cities. Mean while the 15th finance commission has released the fund of 4400 Crores in 42 million plus population urban agglomerations/ cities for implementation of CPCB approved city action plan. In which a grant of 233 crores has been released to Tamil Nadu for the cities Madurai, Trichy and Chennai respectively for the abatement of the air pollution. In this regard, for the preparation of state action plan, CPCB has shared a template to TNPCB to obtain inputs/comments from various line departments. Hence it is requested to provide the inputs/comments in the template for the actions points pertaining to your department on or before 31.08.2021 so as to consolidate and submit the same to CPCB.

Encl: Email copy received from CPCB along with the template.

Sd/- R. Kannan,
Member Secretary

//Forwarded by order//

V. H. K. Srinivasan
28/8/21
Deputy Director (Labs)

APC
27/8/21

No 76 MOUNT SALAI, GUINDY, CHENNAI - 600 032
Telephone: 22353134 to 141 Fax: 044-22353066
Email: tnpcb@tnpcb.gov.in Web: www.tnpcb.gov.in



Speed Post

TAMIL NADU POLLUTION CONTROL BOARD

From

Thiru R. Kannan, M.Tech
Member Secretary,
Tamil Nadu Pollution Control Board,
No.76, Mount Salai, Guindy,
Chennai - 600 032

To

The Commissioner,
Directorate of Town and Country Planning,
CMDA Office Complex,
E & C, Market Rd, Koyambedu,
Chennai - 600107

Letter No TNPCB/DDI/0982/2021, Dated:27.08.2021.

Sir,

Sub: TNPCB – Seeking inputs for the templates developed for the preparation of State action plan in Tamil Nadu – reg.

Ref: E-mail received from CPCB dated 03.08.2021.

I am to inform that the Ministry of Environment Forest and Climate Change, Government of India launched the National Clean Air Programme (NCAP) in 2019 as a National Level strategy advising the actions of reducing the level of air pollution at city and regional level India with a target of 20% to 30% of reduction of particulate matter concentration by 2024 keeping 2017 of the base year.

The Central Government proposed a grant of Rs.12,139 Crores for a period of five years from 2021-2022 to 2025-26 for augmenting the measures to improve air quality in 42 Million-Plus cities. Mean while the 15th finance commission has released the fund of 4400 Crores in 40 million plus population urban agglomerations/ cities for implementation of CPCB approved city action plan. In which a grant of 233 crores has been released to Tamil Nadu for the cities Madurai, Trichy and Chennai respectively for the abatement of the air pollution. In this regard, for the preparation of state action plan, CPCB has shared a template to TNPCB to obtain inputs/comments from various line departments. Hence it is requested to provide the inputs/comments in the template for the actions points pertaining to your department on or before 31.08.2021 so as to consolidate and submit the same to CPCB.

Encl: Email copy received from CPCB along with the template

Sd/- R. Kannan,
Member Secretary

//Forwarded by order//

V. Theerthan,
Deputy Director (Labs)

RC
10/8/2021

No. 76 MOUNT SALAI GUINDY CHENNAI 600 032
Telephone: 22455134 to 141, Fax: 044-22353068
Email: tnpcb@chi.nic.in Web: www.tnpcb.gov.in

Scanned by TapScanner

State Action Plan - Air Quality Improvement

1. Background - National Clean Air Programme

The Government of India has an ambitious vision of "Ensure satisfactory air quality for all". In light of this, the Ministry of Environment, Forest and Climate Change launched the National Clean Air Program (NCAP) in January 2019 as a national-level strategy advising the actions for reducing the levels of air pollution at city and regional levels in India.

The objective of the NCAP is to ensure reduction in air pollution by addressing the various sources of air pollution. The Programme is designed envisaging target of 20 to 30% reduction of particulate matter concentration by 2024 keeping 2017 as the base year.

2. Fifteenth Finance Commission- Air Quality Improvement in 42 Million Plus Cities

15th Finance Commission (XV-FC) has recommended objective-based grants for augmenting the infrastructure and other essential measures at city level to improve air quality in 42 million-plus cities / urban agglomeration (UA) spread in 15 States.

Accordingly, a provision for grant of Rs. 12,139 Crore for a period of five years from 2021-22 to 2025-26 for augmenting the measures to improve air quality in 42 Million-Plus cities has been made. Also, a grant of Rs. 4400 Cr has been released in FY 2020-21 for the said purpose to identified 42 Million-Plus Population urban agglomerations/cities for implementation of CPCB approved city action plan.

3. Convergence of Funds from State Government Schemes

- Funds from Convergence of schemes and programmes of various department/ agencies of State Governments such as urban local bodies, urban development authorities and industrial developmental bodies
- The efforts and resources of various departments identified in the approved action plan will supplement the implementation of the activities in time bound manner.
- The physical activities and associated financial commitments made by these departments will also be a major component of resource availability at implementation of State action plan.

4. State Action Plan

City Action Plan has been prepared for all 132 cities (cities covered under NCAP & FFC grant) and approved by CPCB.

- There are many activities identified and approved under City action plan for which policy intervention at the State level is essential. Such intervention will help in seamless and smooth implementation of approved city action plan.
- The city action plan are comprehensively assessed by States before it was considered for approval by CPCB. Therefore, State needs to formulate and implement necessary policy changes, including prioritization and convergence of activities of various on-going and / or proposed schemes and programs.
- There are certain activities which needs direct intervention at State level for getting its implementation at district or city level. Such as regulating age of useful life of vehicles, compulsory adoption of vapor recovery system for fuel dispensing agencies in their States, Computerization and regulation of Pollution under control system for vehicles emission, regulation on use of DG sets.

- Further, it has been observed through scientific studies are most of the Cities get pollutants (upto 30%) from outside of the geographical and administrative boundary of local authority. The NCAP program is being undertaken jointly with primarily ULBs and therefore a comprehensive plan is required for achieving the objective.
- States Action Plan (SAP) are pivotal for success of the NCAP objectives and required to prepared a comprehensive program- "State Action Plan," which shall be able to address the problems.⁹
- The draft template as a guide (but not limited to) has been attempted and is attached herewith as Annexure I, which includes activities common for most of the Cities in the States.
- The states are requested to customise the template and prepare State Action Plan, with monitorable, measurable system so that the policy intervention, activities prioritisation shall be known and short, medium and long term activities based on their dependency and complementation can be decided.
- CPCB may pursue with all State to highlight the necessity of State Action Plan and extend necessary guidance and support in its formulation. The State Action Plan shall have following essential attributes
 - Required Policy Interventions
 - Regional Airshed approach
 - State polices for actions requisite for improvement of air quality
 - Regulations or amendments in existing regulations for strict enforcement of the actions
 - Schemes and Incentive programmes for various sectors pertaining to the activities for air quality improvement
 - State level initiatives for dust control, waste management, improvement in public transport, augment green transport, use of cleaner fuels, infrastructure development, etc.
 - Mechanism for smooth and seamless flow of information, tie funds and inter-departmental co-ordination
 - Timeline, department and Fund sources for each of the activities identified in State Action Plan
 - Activities which needs to be discussed and get implemented by neighbouring States in the same Air shed.
 - Co-ordination committee composition and meeting frequency for each neighbouring state
 - Co-ordination committee composition for co-ordination and abatement of causes for air pollution, at intra and inter district / city or State level. Fund provision for implementation of the identified activities and share of each stakeholder (department/District authority/ULBs and neighbouring States/Districts/ cities).

A draft template of indicative activities is provided below:

Annexure I - Template for State Action Plan

Name of the State

No of Cities under NCAP & FC

State Nodal Officer

Contact Details

1. Industrial Emissions

Sl. No	Actions/ Activities	Remarks
1	Policy for use of DG sets	
2	Framing Rules and Regulations on Uninterrupted Power supply in states	
3	Guidelines for laying city gas distribution network	
4	State policy for permitting new industries in Critically Polluted Areas	
5	Regulations for Emission Trading Scheme	
6	Regulations for conversion of Brick kilns to clean technologies	
7	Notification for replacement of heavy oil (eg., Furnace oil, diesel etc) based industries to alternate energy sources (CNG/PNG/Electricity)	
8	Any other Policy / Rules/ Standards/ Guidelines pertaining to Industrial Emissions may be provided	

2. Municipal Solid Waste

Sl.No	Actions/ Activities	Remarks
1	Notification and Enforcement of SWM rules & Legacy municipal Solid waste management.	
2	Guidelines / Notification, Fund and Policy support for development and Construction of Waste to Energy Plants for (a) non-recyclable / combustible dry waste (b) Bio-methanation / Bio CNG under SATAT scheme (c) Composting plant etc.	
3	Any other Policy / Rules/ Standards/ Guidelines pertaining to Municipal Solid Waste Management may be provided	

3. Construction & Demolition Waste

Sl.No	Actions/ Activities	Remarks
1	Policy for development of projects on construction of C&D waste conversion plants	
2	Policy for use of C&D waste in laying and construction of State Highways.	
3	Any other Policy / Rules/ Standards/ Guidelines pertaining to Construction & Demolition Waste management may be provided	

4. Road dust

Sl.No	Actions/ Activities	Remarks
1	Schemes for development of green belt/ open spaces and street sides greening on state highways	
2	Maintenance, repair and paving of state highways from time to time	
3	Any other Policy / Rules/ Standards/ Guidelines pertaining to Road dust management may be provided	

5. Agriculture Waste

Sl.No	Actions/ Activities	Remarks
1	Schemes & subsidy for In-situ and Ex-situ treatment of agro residues using mechanized equipment	
2	Collaboration with ISRO and preparation of Satellite based maps for monitoring of fire incidence.	
3	Any other Policy / Rules/ Standards/ Guidelines pertaining to Agriculture Waste may be provided	

6. Vehicular Emissions

Sl.No	Actions/ Activities	Remarks
1	Notification and Enforcement of PUC norms and online monitoring of PUC implementation	
2	Policy / Scheme for Eco- Friendly Mass Rapid Transport Systems	
3	Plan and funding for construction of bypass / ring roads	
4	Notification for Phasing out old vehicle- Commercial vehicle older than 10 years. Privately owned vehicle older than 15 years	

5	Policy for E-Rickshaw/ vehicle	
6	Any other Policy / Rules/ Standards/ Guidelines pertaining to Road dust management may be provided	

7. Household

Sl.No	Actions/ Activities	Remarks
1	Amendments to the building bye laws for " Indoor air quality management"	
2	Schemes for Use of LPG/ PNG for cooking fuels	
3	Any other Policy / Rules/ Standards/ Guidelines pertaining to Household emissions may be provided	

**BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI.**

Original Application No.159 of 2021 (SZ)

Kankana Das
Kolkata

...Applicant

Versus

Union of India
Through its Secretary, MoEF&CC
and others

...Respondent(s)

**INDEPENDENT REPORT FILED ON
BEHALF OF THE RESPONDENT - TAMIL
NADU POLLUTION CONTROL BOARD**

Advocate for Respondent: TNPCB
Thiru. Sai Sathyjith
Advocate, Chennai.

Date: 07.10.2021

Date of Hearing: 08.10.2021

